

1./ 1.10.96.

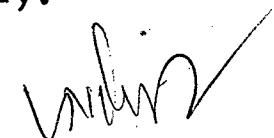
Shri M.N. Parbat, the counsel for the applicant.

Heard. Admit. Issue notices to the respondents.

Written Statement may be filed within four weeks.

Rejoinder, if any, may be filed within two weeks thereafter. Requisites to be filed within one week.

2. In the meanwhile, the operation of the order dated 3.9.96 as at Annexure-1 to this application shall remain stayed for a period of 14 days. The requisites to be filed immediately. The matter be listed on 14.10.96 for hearing on stay.


(V.N. Mehrotra)
Vice-chairman.

14.10.1996

Counsel for the applicant : Shri M.N. Parbat.

Heard Shri R.N. Parbat, learned counsel for the applicant. It is found from the order that interim stay has been granted by the Tribunal on 01.10.1996 which shall remain stayed for a period of 14 days. Thereafter, notices has been sent to the respondents by registered post with A/D on 08.10.1996. So far S/R has not been received. So, the Stay shall continue untill further order.

List on 06.11.1996 for hearing on stay.


(D. Purkayastha)
Member (J)

3/6.10.96 Heard the Advocate of the applicant, but none appears on behalf of the respondents. Notice was sent to the respondents by Registered Post with A/D.

*Vakelat was filed
on behalf of
the respondents
the 11/11/96*

It appears from the record that service report has been received from Respondents nos. 4, 5 and 6, but they did not appear, despite the receipt of the notice. So, the stay shall continue until further order. List before the Registrar for completion of pleadings on 11.12.96.

SKS

(D. Purkayastha)
Member (J)

4/11.12.1996 The learned counsel for the applicant Mr. M. N. Parbat is present. None for the respondents. Put up on 29.1.1997 for filing W/s.

MPS.

(M. L. Paswan)
Registrar I/c

5/29.1.1997

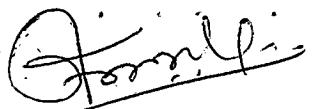
Shri M. N. Parbat, learned counsel for the applicant is present. None for the respondents. Put up on 28.2.1997 for filing W/s.

*W/s filed by me
on 7.2.97
on attach
MPS. (S)*

*(S. P. Sinha)
Dy. Registrar I/c*

6/28.2.1997

None for the parties. W/s has been filed on behalf of the respondents. Put up on 12.3.1997 for filing rejoinder, if any, as a last chance.

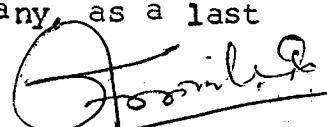


(S.P.Sinha)
Dy.Registrar I/c

MPS-

7/12.3.1997

None for the parties. W/s has been filed on behalf of the respondents on 7.2.1997. Put up on 25.4.1997 for filing rejoinder, if any, as a last chance.

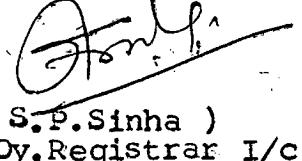


(S.P.Sinha)
Dy.Registrar I/c

MPS.

8/25.4.1997

None for the parties. W/s has been filed on behalf of the respondents. Rejoinder has not yet been filed though sufficient time was given therefore. In the circumstances, let it be listed before the Hon'ble Bench for direction on 15.5.1997.



MPS.

9/15.05.97

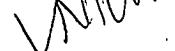
Rejoinder not filed on behalf of the applicant. Three weeks further time is allowed for the same. List for direction on 21.07.1997.


(V.N. Mehrotra)
Vice-Chairman

SKJ

10/21.07.97

None for the parties. Rejoinder not filed so far, though sufficient time has been granted therefor. List for hearing on 03.09.1997.


(V.N. Mehrotra)
Vice-Chairman

SKJ

OA - 448/96

11./ 3.9.97. On the request made on behalf of Shri M.N. Parbat, the learned counsel for the applicant, three weeks further time is allowed to file rejoinder. List it on 6.11.97 for direction.

W.M.

/CBS/

(V.N. Mehrotra)

Vice-chairman

12./6.11.97

W/s has not yet been filed. Three weeks time for filing W/s is allowed. The applicant may file rejoinder within two weeks thereafter. List on 15.1.1998 for hearing.

W.M.

(V.N. MEHROTRA)
VICE-CHAIRMAN

13/15.01.98

None for the applicant.

List on 04.03.1998 for hearing

W.M.

SKJ

(V.N. Mehrotra)
Vice-Chairman

14/04.03.98

List on 26.05.1998 for hearing.

L.R.K. Prasaa
(L.R.K. Prasaa)
Member (A)

W.M.
(V.N. Mehrotra)
Vice-Chairman

15/26.5.98

List for hearing on 24.8.98.

SKS

L.R.K. Prasad
(L.R.K. Prasad)
Member (A)

W.M.
(V.N. Mehrotra)
Vice-Chairman

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH PATNA

Order Sheet

..... Application No. 448/96 199 in.....

Applicant (s) Respondent (s)

Advocate for Applicant (s) Advocate for Respondent (s)

Note of Registry

Orders of the Tribunal

16/24.08.98 List on 26.10.1998 for hearing.

SKJ


(L.R.K. Prasad)
Member (A)

17/26.10.98 None for the parties.

List on 28.12.1998 for hearing.

SKJ


(L.R.K. Prasad)
Member (A)

18/ 28.12.98.

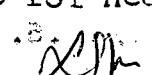
As the Hon'ble Member (J) is on leave, list it on 8.2.99 for hearing.

/CBS/


(L.R.K. PRASAD)
MEMBER (A)

19/08.02.99 On request of the proxy-counsel for the respondents, list on 22.03.1999 for hearing.

SKJ


(Lakshman Jha)
Member (J)

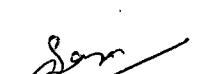
20/ 22.3.99. Let it be listed on 23.3.99 for hearing

/CBS/


(S. NARAYAN)
VICE- CHAIRMAN

21/23.03.99 Let the matter be listed on 30.03.1999 for hearing.

SKJ


(S. Narayan)
Vice-Chairman

OA- 448/96

22./ 30.3.99. On the request by the counsel for the applicant, let it be listed on 26.4.99 for hearing.

/CBS/

Say
(S. NARAYAN)

VICE-CHAIRMAN

23/26.04.99 Shri V. Prakash, counsel for the applicant. List it on 29.06.1999 for hearing.

SKJ

LJ
(Lakshman Jha)
Member (J)

PRP
(L. R. K. Prasad)
Member (A)

24/29.6.1999 Shri P. K. Verma, counsel for the respondents.

Shri Amit Ranjan, proxy counsel for the applicant states that this case has become infructuous and he seeks for adjournment of this case as he has got no power in this case.

Let it be listed for order of withdrawal on 30.6.1999 in submission of the learned lawyer duly authorized by the applicant.

MPS.

LJ
(Lakshman Jha)
Member (J)

25/30.6.99

Counsel for the parties present.

Counsel for the applicant states that the grievances of the applicant has already been met ~~made~~ and, therefore, the OA has become infructuous. In view of the aforesaid submission, the OA stands disposed of as ~~infructuous~~.

AKJ

LJ
(Lakshman Jha)
Member (J)